NATIONAL HUMAN RIGHTS COMMISSION

Hindu, Hyderabad, 01/02/2026

Page No: 4, Size: 8.86cm × 8.26cm

Report on communal strife in Telangana released by APCR

The Association for Protection of Civil Rights (APCR) released a report, documenting "State atrocities and fractured coexistence in Telangana". The 81-page document with oral testimonies from sites of communal conflagration ends with a clutch of recommendations for the SC/ST Commission, National Human Rights Commission, Telangana Police, civil society and the State government. "The hate that is spreading in Telangana is not emotional hate. It is orchestrated hate. There are frequent small incidents and these incidents are multiplying. And no State is immune from this," said one of the speakers at the function to release the report.

NATIONAL HUMAN RIGHTS COMMISSION

Prabhat Khabar, Ranchi, 01/02/2026

Page No: 02, Size: 20.00cm × 12.04cm

विद्यार्थियों की आंखों की चोट पर यूजीसी गंभीर, कॉलेज और विवि को दिये निर्देश

लाइफ रिपोर्टर @ रांची

विद्यार्थियों की आंखों में चोट लगने के बढ़ते मामले को देखते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) व यूजीसी ने चिंता जतायी है. इसके समाधान के लिए आवश्यक निर्देश जारी किये हैं. यूजीसी सचिव ने एनएचआरसी की सिफारिश पर दृष्टि संबंधी मुद्दों से निपटने के लिए विवि व कॉलेजों सहित अन्य उच्च शिक्षण संस्थानों को व्यापक उपाय करने के निर्देश दिये हैं. यूजीसी ने सभी उच्च शिक्षण संस्थानों से आंखों की चोट की रोकथाम के लिए जागरूकता के प्रयासों को तेज करने को कहा है. अभियान के माध्यम से आंखों में चोट के कारण, जोखिम और रोकथाम के बारे में कैंपस में विद्यार्थियों व फैकल्टी को जानकारी देने को कहा है. एनएचआरसी के अनुसार आंखों की चोट सभी शारीरिक चोटों का लगभग सात प्रतिशत है. देश में अपरिवर्तनीय अंधापन के पांच प्रतिशत मामलों में इनका योगदान है. आम तौर पर युवा पीढ़ी और विशेष रूप से 25 वर्ष से कम आयु के युवा सबसे अधिक प्रभावितों में हैं. आंखों की चोट के कारण परिवारों और समुदायों पर दीर्घकालिक सामाजिक-आर्थिक प्रभाव पड़ते हैं.

प्रभात खबर
Saturday, January 31, 2026
Ranchi-City
https://epaper.prabhatkhabar.com/clip/697d07ed4d218c7a36cf6a72

Source: https://afternoonnews.in/article/motivational-talk-on-upsc-journey-held-at-psgr-krishnammal-college/

Motivational Talk On UPSC Journey Held at PSGR Krishnammal College

staff | January 31, 2026

The Departments of History, Economics and Botany of PSGR Krishnammal College for Women jointly organised a motivational talk titled “Resilience And Success: Lessons From My UPSC Journey” on the college campus on Thursday. The programme began with a welcome address by Dr. P. B. Harathi, Principal of PSGR Krishnammal College for Women, who expressed pride in welcoming back a distinguished alumna whose achievements have brought honour to the institution. The chief guest, Dr. Poonam Malakondaiah, IAS (Retd.), presently serving as Special Monitor for Education and Literacy at the National Human Rights Commission and former Special Chief Secretary to the Government of Andhra Pradesh, delivered an inspiring address. Recalling her journey as a student of the college, she shared how her early aspiration to become a doctor eventually led her to a fulfilling career in civil services. With an undergraduate degree in Botany from PSGR Krishnammal College and a postgraduate degree in Microbiology, Dr. Poonam cleared the UPSC Civil Services Examination in her first attempt in 1988, securing All India Rank 33. She highlighted key factors behind her success, including disciplined reading habits, regular writing practice, conceptual clarity and consistent tracking of current affairs. Emphasising the role of youth in nation-building, she encouraged students to explore research and civil services as meaningful career paths. She also urged them to overcome social inhibitions, act with confidence in civic spaces and cultivate resilience, positivity and purpose.

NATIONAL HUMAN RIGHTS COMMISSION

BW People, Online News, 01/02/2026

Source: https://www.bwpeople.in/article/kolkata-warehouse-fire-death-toll-rises-to-25-591564

Kolkata Warehouse Fire Death Toll Rises To 25

BW Online Bureau | Jan 31, 2026

The death toll from a devastating warehouse fire in Kolkata's Garden Reach area has risen to 25, as rescue and recovery operations continued into the fourth day, officials said Friday, prompting the National Human Rights Commission to take suo motu cognisance of the incident and seek reports from authorities on safety lapses and emergency response.

The blaze, which broke out late on January 26 in a sprawling storage complex housing multiple units, rapidly engulfed the premises, overwhelming workers and first responders. Fire officials and disaster management teams have been combing through the charred remains of the structure, recovering bodies while medical teams treat the injured at local hospitals.

Eyewitnesses and preliminary assessments suggest the fire spread swiftly due to inadequate fire safety measures, blocked exits, dense storage of flammable materials and a lack of effective emergency protocols, raising questions about enforcement of workplace safety norms.

The NHRC's suo motu action underscores concerns over potential violations of labour rights and human dignity. The commission has sought detailed reports from the West Bengal government, Kolkata police and the state labour department on compliance with fire safety standards, inspections carried out, accountability of owners and steps taken to protect workers.

State officials have announced ex-gratia compensation for the families of those killed and financial assistance for the injured. Police have registered cases to probe culpability and violations of relevant safety regulations, and forensic investigators are analysing the origin and spread of the blaze.

The tragedy has reignited debate on enforcement of industrial safety norms, particularly in warehouses, manufacturing units and logistics hubs where high volumes of combustible goods are stored. Labour rights advocates said the incident highlights chronic neglect of hazard management, inadequate inspections and poor enforcement of fire safety protocols designed to protect workers.

As the city mourns the victims, stakeholders are calling for stricter compliance audits, routine safety drills and mandatory hazard mitigation systems across storage facilities, saying meaningful reform is essential to prevent similar disasters in future.

Source: https://www.deccanchronicle.com/news/nhrc-admits-complaint-against-jana-sena-mla-for-inquiry-1934041

NHRC Admits Complaint Against Jana Sena MLA For Inquiry

DC Correspondent 31 January 2026 8:08 PM

The complainant has approached the National Human Rights Commission (NHRC) seeking justice: Reports

KADAPA: The sexual harassment allegations against Jana Sena Railway Koduru MLA Arava Sridhar have intensified, with the matter now reaching New Delhi. The complainant has approached the National Human Rights Commission (NHRC) seeking justice. Acting on her complaint, her counsel Azad filed a petition before the Commission, following which the NHRC has taken cognisance of the issue and admitted it for inquiry.

The controversy, which has already sparked widespread debate in both Telugu States, has gained national attention with the NHRC's intervention. Earlier, the Jana Sena leadership had ordered an internal inquiry by a three-member committee into the allegations.

Meanwhile, the whereabouts of the MLA still remain unclear. For the past three days, he has reportedly been inaccessible to both his constituents and family members. While some of his followers claimed that they travelled to Hyderabad to meet Deputy Chief Minister and party president Pawan Kalyan, reports suggest that no such meeting took place.

The uncertainty surrounding Sridhar's movements has added to the political churn, with the issue becoming a subject of intense discussion across the state.

(Source : Deccan Chronicle)

Source: https://www.devdiscourse.com/article/politics/3788760-ysrcp-leader-ambati-rambabu-arrested-in-andhra-over-derogatory-remarks-on-cm?amp

YSRCP leader Ambati Rambabu arrested in Andhra over 'derogatory remarks' on CM

Andhra Pradesh Police on Saturday arrested senior YSRCP leader and former minister Ambati Rambabu here, following his alleged derogatory remarks against Chief Minister N Chandrababu Naidu. Meanwhile, the YS Jagan Mohan Reddy-led YSRCP alleged that a murder attempt was made against Rambabu and said that his life is under grave threat following the attack by TDP supporters.

PTI| Guntur | India

Updated: 31-01-2026 23:32 IST | Created: 31-01-2026 23:32 IST

Andhra Pradesh Police on Saturday arrested senior YSRCP leader and former minister Ambati Rambabu here, following his alleged derogatory remarks against Chief Minister N Chandrababu Naidu. High drama unfolded on Guntur roads and also at Rambabu's home for several hours on Saturday afternoon and running late into the night, where dozens of TDP leaders and cadres were seen ransacking the opposition leader's house and vehicles, according to the footage aired on vernacular news channels. Guntur district Superintendent of Police (SP) Vakul Jindal confirmed to PTI that Rambabu has been arrested, who had worked as the irrigation minister in the erstwhile YSRCP regime. He was arrested amid tight security and chaotic conditions as hundreds of ruling party cadres were demanding Rambabu apologise for the alleged disparaging remarks against the TDP supremo. Several ruling coalition leaders launched a broadside against Rambabu for his alleged derogatory remarks against the CM. Meanwhile, the YS Jagan Mohan Reddy-led YSRCP alleged that a murder attempt was made against Rambabu and said that his life is under grave threat following the ''attack'' by TDP supporters. Reddy alleged that Andhra Pradesh has slipped into a state of 'jungle raj' and that Naidu is allegedly presiding over an atmosphere of lawlessness and political vendetta. ''Acts of violence and murder attempts against opposition leaders are increasing by the day and are being carried out deliberately to intimidate voices questioning the government,'' said Reddy in a YSRCP press release. Meanwhile, YSRCP Parliamentary Party leader YV Subba Reddy wrote separate letters to the Union home secretary and the chairperson of the National Human Rights Commission, seeking immediate intervention over the alleged alarming breakdown of law and order in the state.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)

Source: https://madhyamamonline.com/amp/india/restaurant-employee-arrested-kolkata-serving-beef-youtuber-1490953

Restaurant employee arrested in Kolkata for serving beef to YouTuber

Kolkata Police have arrested a Park Street restaurant employee after YouTuber Sayak Chakraborty alleged he was served beef instead of mutton. A case has been registered, and the investigation is ongoing.

By Web Desk | Posted On 2026-01-31 18:26 IST | Updated On 2026-01-31 18:26 IST

Kolkata: Kolkata Police have arrested an employee of a popular bar-cum-restaurant on Park Street for allegedly serving beef instead of mutton to YouTuber Sayak Chakraborty.

The arrest was made on Saturday, a day after Chakraborty lodged a complaint at the Park Street Police Station on Friday night.

Confirming the action, a senior Kolkata Police officer said that a case has been registered against the accused employee of the Park Street restaurant, and an investigation into the incident is underway.

According to the complaint, Sayak Chakraborty visited the well-known bar-cum-restaurant Olypub on Friday night along with two friends. They had ordered a mutton steak but were allegedly served beef instead.

Following the incident, Chakraborty shared a video on social media showing an argument with the restaurant's waiter and manager. The video subsequently went viral.

In the Facebook video, Chakraborty narrated his experience, claiming that despite ordering mutton, beef was served to him. In the clip, he is heard saying, “Do you know that I am a Brahmin? How can you serve beef to me?” At one point, the restaurant manager was seen smiling, prompting one of Chakraborty's friends to respond, “This is not a matter to laugh at.”

The incident also drew political reactions, with the Bharatiya Janata Party criticising and condemning the restaurant.

BJP leader Keya Ghosh, in a social media post, said that a well-known blogger and actor, along with his friends, had ordered a mutton steak at Olypub but were served beef steak instead. She alleged that the waiter later returned with a mutton steak, claiming it was a mistake, and that the manager also attempted to dismiss the matter as an error while smiling. Questioning the incident, she asked why Hindus were being made “a soft target” and said there would have been outrage if a different kind of meat had been served to another community.

With IANS inputs

Source: https://maktoobmedia.com/india/report-finds-adivasi-muslim-and-dalit-communities-targeted-through-politically-driven-violence-in-telangana/

Report finds Adivasi, Muslim, and Dalit communities targeted through politically driven violence in Telangana

Ghazala Ahmad | January 31, 2026
Modified : January 31, 2026

A fact-finding report released by the Association for Protection of Civil Rights (APCR) has concluded that recent incidents of communal violence and social tension across Telangana are not isolated events but part of a broader pattern of politically driven polarisation, institutional bias, and administrative failure, particularly affecting Adivasi, Muslim, Dalit, and other marginalised communities.

Titled “Belonging, Coexistence & Fractures: Documenting State Atrocities and Fractured Coexistence in Telangana”, the report is based on field visits, survivor testimonies, interviews with local residents and activists, and an analysis of official records across multiple districts, including Hyderabad, Medchal–Malkajgiri, Narayanpet, Medak, Nizamabad, Nirmal, Adilabad, and Bhainsa.

According to the report’s executive summary, many flashpoints in Telangana began as local disputes over land, religious practice, noise, interpersonal conflicts, or administrative decisions, but were subsequently escalated into communal confrontations through organised political mobilisation, misinformation campaigns, and provocative public actions.

The report attributes a central role in this escalation to right-wing organisations and affiliated local networks, particularly during politically sensitive periods such as elections.

A key outcome of the report is its finding that state institutions, especially the police and district administrations, have frequently failed to act impartially.

In several cases documented by APCR, members of Muslim and other minority communities faced delayed police responses, excessive force, false criminal cases, custodial violence, or pressure to withdraw complaints.

Oversight bodies such as the SC/ST Commission and the National Human Rights Commission were described as largely inaccessible or ineffective at the ground level, contributing to what the report terms a “climate of impunity.”

The report also highlights how communal narratives are being used to divert attention from structural issues such as land alienation, unemployment, erosion of public services, and unequal access to welfare schemes.

It notes that Adivasi, Dalit, and Muslim communities, despite sharing similar economic vulnerabilities, are increasingly positioned against one another through identity-based mobilisation, weakening possibilities for collective resistance.

Importantly, APCR’s findings do not portray Telangana as uniformly divided.

The report documents several instances where communities have resisted polarisation, continued everyday coexistence, and intervened to prevent violence.

Civil society groups, women, and youth initiatives are identified as playing a critical role in supporting survivors and de-escalating tensions in the absence of effective state intervention.

Concluding its assessment, the report states that communal violence in Telangana is neither inevitable nor driven primarily by grassroots hostility.

Instead, it argues that such violence is increasingly “manufactured and sustained” through political strategies that benefit from social division.

APCR said the report is intended to serve as a starting point for further public scrutiny, institutional accountability,

and policy intervention aimed at safeguarding coexistence, dignity, and constitutional rights in Telangana.

Speaking to Maktoob, Nadeem Khan, national secretary of APCR, said, “Our findings show that communal violence in Telangana is not spontaneous or inevitable. In most cases, local disputes are deliberately escalated through political mobilisation, misinformation, and selective state action.”

He added, “What we repeatedly observed on the ground was the manufacture of communal flashpoints—small, resolvable issues being transformed into large-scale tensions through organised intervention by right-wing groups.”

He further said, attributing this to the report, “Adivasi, Muslim, Dalit, and other marginalised communities are being pitted against one another, despite sharing the same vulnerabilities—land insecurity, unemployment, and weak access to welfare,” and that “instead of acting as neutral protectors, state institutions often became part of the problem. Delayed responses, biased policing, and false cases against victims were recurring patterns across districts.”

“Communal violence in Telangana today is better understood as a political strategy than a social reality. Division benefits those in power, while ordinary people bear the cost,” Khan told Maktoob.

The report calls for independent investigations into cases of custodial deaths and alleged fake encounters, accountability for hate speech and inflammatory mobilisation, protection of land and housing rights, and reforms to ensure equal treatment of all communities by law enforcement and administrative authorities.

Source: https://maktoobmedia.com/india/allahabad-hc-questions-up-polices-shooting-suspects-in-leg-during-encounters-calls-them-a-routine-feature/

Allahabad HC questions UP police's shooting suspects in leg during encounters, calls them a "routine feature"

Maktoob Staff | January 31, 2026
Modified : January 31, 2026

Taking cognisance of multiple cases in which suspects were allegedly shot in the leg during police encounters, the Allahabad High Court has observed that such incidents have "become a routine feature" in Uttar Pradesh and appear to be carried out to "please senior officers or to teach a lesson to the accused."

The remarks were made by a bench of Justice Arun Kumar Singh Deshwal while hearing bail applications of three accused persons who were arrested in separate districts after being shot in the leg by police.

The court clubbed their petitions and granted them bail.

The bench noted that it was frequently confronted with cases in which police resorted to firing even in matters involving petty offences such as theft, projecting them as encounter incidents. It emphasised that the power to punish rests exclusively with the judiciary and that such conduct by police officers was wholly impermissible in a democratic state governed by the rule of law.

The court underscored that the roles of the executive, legislature, and judiciary are clearly defined under the Constitution, and any encroachment by the police into the judicial domain cannot be tolerated.

Seeking accountability, the court directed the Director General of Police and the Additional Chief Secretary (Home) to appear via video conferencing to clarify whether any oral or written instructions had been issued permitting police officers to fire at accused persons in the leg under the guise of encounters.

It also sought compliance with the Supreme Court's directions in the People's Union for Civil Liberties (PUCL) case, which mandated proper registration of FIRs, recording of statements, and independent investigation in cases where death or grievous injury occurs during police encounters.

The High Court observed that in the cases before it, no police personnel had sustained injuries, raising concerns about the necessity and proportionality of the use of firearms. It remarked that certain officers appeared to misuse their authority, possibly to attract promotions, gain appreciation from higher officials, or generate social media attention by portraying incidents as dramatic encounters.

While recognising that police personnel have the right of private defence and may use force when necessary, the court stressed that strict adherence to Supreme Court guidelines is mandatory whenever death or grievous injury results. It further warned that if these guidelines are not followed in future cases, not only the officer leading the encounter team but also the district police chief concerned could face contempt proceedings in addition to departmental action.

To ensure transparency and accountability, the bench laid down detailed standard operating procedures requiring that intelligence inputs be properly documented, independent investigations be conducted by CID or another police team under senior supervision, injured persons receive immediate medical aid and have their statements recorded before a magistrate or medical officer, and information about encounter incidents be promptly sent to the National Human Rights Commission or the State Human Rights Commission.

The court also directed that six-monthly reports of encounter-related deaths be submitted to the NHRC, that officers found responsible for unlawful use of firearms face disciplinary action and suspension, that compensation be granted to victims' families where warranted, and that no out-of-turn promotions or instant gallantry awards be granted unless fully justified.

Reiterating that India is a constitutional democracy, the court stated that police officers cannot assume the role of the judiciary in punishing accused persons, even by firing on non-vital parts of the body, and any such attempt under the garb of appreciation or other extraneous motives would not be permissible in the eyes of the law.

The Uttar Pradesh Police killed 48 alleged criminals in encounters in 2025, marking the highest annual figure in the past eight years, according to official data shared by Director General of Police Rajeev Krishna.

Detailing police action between March 20, 2017, shortly after Yogi Adityanath assumed office as chief minister, and December 29, 2025, the data showed that 266 accused persons have been killed in police encounters since 2018, reflecting what the DGP described as a “zero-tolerance policy” against crime implemented under the chief minister’s directives.

In 2025 alone, police carried out 2,739 operations in which 3,153 accused persons were injured and 48 were killed.

In Uttar Pradesh, a “half encounter’ by police, often colloquially referred to as “Operation Langda” or “Half-Fry” refers to an engagement in which an accused or criminal is shot in the leg to incapacitate them rather than to kill them.

Since 2017, more than 9,000 accused persons have sustained gunshot injuries, most reportedly in the leg, during encounter operations.

Source:
https://www.newindianexpress.com/states/telangana/2026/Jan/31/nhrc-flags-inaction-over-waste-being-dumped-at-graveyard-in-telangana

NHRC flags 'inaction' over waste being dumped at graveyard in Telangana

The Commission also took note of an interim order of the Telangana High Court restraining construction activities on the graveyard land until further hearing.
Khyati Shah | Updated on: 31 Jan 2026, 10:08 am
2 min read
HYDERABAD: The National Human Rights Commission (NHRC) has taken serious note of the alleged misuse of a Hindu graveyard as a municipal solid waste dumping and transfer site at Sai Ramnagar in Macha Bolarum, Medchal–Malkajgiri district and has directed the district administration and the Greater Hyderabad Municipal Corporation (GHMC) to immediately stop all waste-related activities at the site.
The commission's intervention followed a complaint filed in June 2025 by resident Manoj Bera, who alleged that land earmarked as a Hindu smashanam was being used for dumping bio-waste, septic discharge and even dead animals. The complaint said the dumping caused severe foul smell, health hazards and environmental pollution, affecting nearby residential colonies.
Acting on earlier directions, officials of the Telangana Pollution Control Board (TGPCB) conducted inspections and submitted reports confirming that solid waste was being dumped at the site and later transported to the Jawaharnagar waste processing facility.
In its observations, the NHRC said official records, including pahani documents dating back to 1993–94, clearly classify Survey No. 199 as government land recorded as a Hindu graveyard, a status that continued up to 2014–15.
The commission also took note of an interim order of the Telangana High Court restraining construction activities on the graveyard land until further hearing.
Expressing strong displeasure over what it described as the "persistent inaction" of the district magistrate, the commission said repeated directions and reminders had gone unheeded.
The NHRC has now directed the district magistrate and collector to issue appropriate orders and take all necessary steps to stop municipal waste dumping or transfer on or near the graveyard, and to submit a compliance report within four weeks.
The GHMC commissioner has been instructed to ensure the complete removal of waste from the site and submit a compliance report within two weeks. The matter has been listed for further review, with the commission warning of coercive action, including summons and disciplinary proceedings, in case of non-compliance.
Residents of Sai Reddynagar welcomed the commission's intervention and expressed hope that the directions would finally bring relief from what they described as a long-standing environmental and humanitarian crisis.

Source: https://www.siasat.com/ysrcps-ambati-rambabu-arrested-in-andhra-over-derogatory-remarks-on-cm-3334528/

YSRCP's Ambati Rambabu arrested in AP over 'derogatory remarks' on CM

Arrest comes amid high drama in Guntur as TDP cadres protest alleged remarks; YSRCP claims attack on Rambabu and warns of breakdown of law and order.
Posted by P N Sree Harsha | Published: 1st February 2026 7:12 am IST| Updated: 1st February 2026 7:13 am IST
Guntur: Andhra Pradesh Police on Saturday arrested senior YSRCP leader and former minister Ambati Rambabu here, following his alleged derogatory remarks against Chief Minister N Chandrababu Naidu.
TDP cadres ransack Rambabu's house
High drama unfolded on Guntur roads and also at Rambabu's home for several hours on Saturday afternoon and running late into the night, where dozens of TDP leaders and cadres were seen ransacking the opposition leader's house and vehicles, according to the footage aired on vernacular news channels.
Guntur district Superintendent of Police (SP) Vakul Jindal confirmed to PTI that Rambabu has been arrested, who had worked as the irrigation minister in the erstwhile YSRCP regime.
Arrested amid tight security
He was arrested amid tight security and chaotic conditions as hundreds of ruling party cadres were demanding Rambabu apologise for the alleged disparaging remarks against the TDP supremo.
Several ruling coalition leaders launched a broadside against Rambabu for his alleged derogatory remarks against the CM.
Meanwhile, the YS Jagan Mohan Reddy-led YSRCP alleged that a murder attempt was made against Rambabu and said that his life is under grave threat following the "attack" by TDP supporters.
Reddy alleged that Andhra Pradesh has slipped into a state of 'jungle raj' and that Naidu is allegedly presiding over an atmosphere of lawlessness and political vendetta.
"Acts of violence and murder attempts against opposition leaders are increasing by the day and are being carried out deliberately to intimidate voices questioning the government," said Reddy in a YSRCP press release.
YSRCP writes to Union home secretary, NHRC
Meanwhile, YSRCP Parliamentary Party leader YV Subba Reddy wrote separate letters to the Union home secretary and the chairperson of the National Human Rights Commission, seeking immediate intervention over the alleged alarming breakdown of law and order in the state.

Source: https://www.tribuneindia.com/news/himachal/nhrc-assesses-rights-of-inmates-at-nahan-jail/amp

NHRC assesses rights of inmates at Nahan jail

Special monitor directs authorities to strengthen medical facilities
Our Correspondent
Nahan, Updated At : 02:16 AM Feb 01, 2026 IST
National Human Rights Commission (NHRC) Special Monitor Balakrishna Goyal inspected the Adarsh Central Jail in Nahan on Thursday to assess the status of human rights of inmates during his visit to Sirmaur district.
During the inspection, Goyal said that the National Human Rights Commission is an autonomous statutory body whose primary objective is to investigate cases of human rights violations, inspect correctional institutions and promote awareness on the rights. He described the Commission as the guardian of human rights in the country, working to ensure dignity, safety and lawful treatment of every citizen, including prisoners.
He stated that the Commission extends full cooperation to the police administration in preventing crimes and maintains coordination for effective law enforcement. Along with this, the Commission also initiates legal action against those involved in food adulteration and other activities that adversely affect public health and human rights.
During his visit to the Adarsh Central Jail, the Special Monitor directed the authorities to further strengthen medical facilities and increase bed capacity so that inmates can receive adequate healthcare within the jail premises itself. He also instructed officials to upgrade and strengthen video conference facilities to facilitate smoother judicial and administrative processes. Earlier, Goyal inspected the Anganwadi Centre at Nali Chandog in Pachhad and expressed satisfaction over the facilities being provided.

Source: https://www.aajtak.in/amp/india/news/story/ambati-rambabu-arrested-in-guntur-andhra-pradesh-amidst-tdp-ysrcp-political-clash-ntc-ksrj-dskc-2454358-2026-02-01

आंध्र प्रदेश में हाई वोल्टेज ड्रामा, CM नायडू पर टिप्पणी के बाद पूर्व मंत्री अंबाती रामबाबू गिरफ्तार

वाई एस जगन मोहन रेड्डी ने रामबाबू की गिरफ्तारी की निंदा की है. एक बयान जारी करते हुए उन्होंने कहा, 'विपक्षी नेताओं के खिलाफ हिंसा और हत्या के प्रयास की घटनाएं दिन-प्रतिदिन बढ़ रही हैं और सरकार पर सवाल उठाने वाली आवाजों को डराने के लिए ऐसी घटनाओं को जानबूझकर अंजाम दिया जा रहा है.'

aajtak.in
नई दिल्ली, 01 फरवरी 2026,
अपडेटेड 7:30 AM IST

आंध्र प्रदेश में सत्ता पक्ष और विपक्ष के बीच राजनीतिक दुश्मनी एक बार फिर चरम पर पहुंच गई है. शनिवार को वाईएसआरसीपी (YSRCP) के वरिष्ठ नेता और पूर्व सिंचाई मंत्री अंबाती रामबाबू को गुंटूर पुलिस ने गिरफ्तार कर लिया. यह गिरफ्तारी मुख्यमंत्री एन. चंद्रबाबू नायडू के खिलाफ कथित अपमानजनक टिप्पणी के मामले में की गई है.

गुंटूर के विकास नगर स्थित रामबाबू के आवास पर शनिवार दोपहर से ही भारी तनाव देखा गया. स्थानीय मीडिया में दिखाया गया कि टीडीपी (TDP) के दर्जनों कार्यकर्ताओं ने रामबाबू के घर और वहां खड़ी गाड़ियों में तोड़फोड़ की.

प्रदर्शनकारी रामबाबू से सीएम नायडू के खिलाफ दिए गए बयान पर माफी की मांग कर रहे थे. पुलिस ने स्थिति को बिगड़ता देख उनके घर को चारों तरफ से घेर लिया और कड़ी सुरक्षा के बीच उन्हें पुलिस वैन में ले गई.

जगन मोहन रेड्डी का 'जंगलराज' वाला आरोप

गुंटूर जिले के पुलिस अधीक्षक वकुल जिंदल ने पीटीआई को पुष्टि करते हुए बताया कि अंबाती रामबाबू को कड़ी सुरक्षा के बीच गिरफ्तार किया गया. वे पिछली वाईएसआरसीपी सरकार में सिंचाई मंत्री रह चुके हैं. गिरफ्तारी के समय हालात बेहद अराजक थे, क्योंकि सैकड़ों टीडीपी कार्यकर्ता रामबाबू से सार्वजनिक माफी की मांग कर रहे थे.

YSRCP प्रमुख वाईएस जगन मोहन रेड्डी ने इस घटना की कड़ी निंदा करते हुए इसे "राजनीतिक प्रतिशोध" और "हत्या का प्रयास" करार दिया है. उन्होंने आरोप लगाया कि आंध्र प्रदेश में कानून-व्यवस्था पूरी तरह ध्वस्त हो चुकी है और नायडू सरकार विपक्ष की आवाज दबाने के लिए हिंसा का सहारा ले रही है. पार्टी ने दावा किया कि रामबाबू की जान को गंभीर खतरा है.

वाईएसआरसीपी के संसदीय दल के नेता वाईवी सुब्बा रेड्डी ने इस मामले में केंद्रीय गृह सचिव और राष्ट्रीय मानवाधिकार आयोग (NHRC) को पत्र लिखकर तत्काल हस्तक्षेप की मांग की है. दूसरी ओर, टीडीपी नेताओं का कहना है कि रामबाबू ने मुख्यमंत्री की गरिमा को ठेस पहुंचाई है और कानून अपना काम कर रहा है

Source: https://www.bhaskar.com/amp/national/news/andhra-ysrcp-president-arrest-tdp-protest-guntur-137091854.html

आंध्र में YSRCP अध्यक्ष ने CM को गाली दी, गिरफ्तार:चंद्रबाबू नायडू की पार्टी कार्यकर्ताओं ने घर में तोड़फोड़ की, आग लगाई; माफी की मांग

गुंटूर 1 घंटे पहले

आंध्र प्रदेश के गुंटूर में प्रदेश की YSR कांग्रेस पार्टी के अध्यक्ष अंबाकी रामबाबू ने मुख्यमंत्री को गाली दी। इसके बाद विरोध प्रदर्शन शुरू हो गया। पुलिस ने शिकायत के बाद रामबाबू को उनके घर से शनिवार देर रात गिरफ्तार कर लिया।

इस दौरान सत्ताधरी तेलगु देशम पार्टी(TDP) कार्यकर्ताओं ने गुंटूर की सड़कों और रामबाबू के घर पर कई घंटों तक विरोध प्रदर्शन किया। दर्जनों TDP नेताओं और कार्यकर्ताओं ने अंबाती के घर और गाड़ियों में तोड़फोड़ की साथ ही आग भी लगा दी।

गुंटूर जिले के पुलिस अधीक्षक (SP) वकुल जिंदल ने बताया कि रामबाबू को गिरफ्तार कर लिया गया है। रामबाबू पहले की YSRCP सरकार में सिंचाई मंत्री थे। उन्हें कड़ी सुरक्षा पुलिस अपने साथ ले गई। कार्यकर्ता TDP सुप्रीमो के खिलाफ अपमानजनक टिप्पणी के लिए रामबाबू से माफी मांगने की मांग कर रहे थे।

YSRCP ने कहा- रामबाबू की जान को खतरा

वाईएस जगन मोहन रेड्डी के नेतृत्व वाली YSRCP ने आरोप लगाया कि रामबाबू पर जानलेवा हमला किया गया और कहा कि TDP समर्थकों के हमले के बाद उनकी जान को गंभीर खतरा है।

रेड्डी ने आरोप लगाया कि आंध्र प्रदेश में जंगल राज जैसी स्थिति हो गई है और नायडू कथित तौर पर अराजकता और राजनीतिक बदले की भावना वाले माहौल की अध्यक्षता कर रहे हैं।

YSRCP ने कहा कि विपक्षी नेताओं के खिलाफ हिंसा और हत्या के प्रयास के मामले दिन-ब-दिन बढ़ रहे हैं और सरकार पर सवाल उठाने वाली आवाजों को डराने के लिए जानबूझकर ऐसा किया जा रहा है।

इस बीच, YSRCP संसदीय दल के नेता वाईवी सुब्बा रेड्डी ने केंद्रीय गृह सचिव और राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को अलग-अलग पत्र लिखकर राज्य में कानून-व्यवस्था की कथित खतरनाक स्थिति पर तत्काल हस्तक्षेप की मांग की।

YSRCP ने DGP को चिट्ठी लिखी

YSR कांग्रेस पार्टी ने पूर्व मंत्री अंबाती रामबाबू पर जानलेवा हमले की कड़ी निंदा की है, इसे एक खतरनाक, राजनीतिक मकसद वाला काम बताया।

DGP को लिखी चिट्ठी में YSRCP के जनरल सेक्रेटरी और सेंट्रल ऑफिस इंचार्ज MLC लेल्ला अप्पिरेड्डी ने कहा कि यह हमला सरकार पर सवाल उठाने वाली विपक्षी आवाजों को डराने की एक सोची-समझी साजिश थी।

पार्टी ने कहा कि यह घटना दिखाती है कि राज्य कितना असुरक्षित हो गया है। YSRCP ने पुलिस की तुरंत कार्रवाई न करने के लिए आलोचना की। उन्होंने इसे प्रशासनिक पंगुता और पुलिस पर राजनीतिक दबाव का सबूत बताया।

YSRCP ने हमलावरों और साजिशकर्ताओं दोनों को सजा देने के लिए तुरंत, निष्पक्ष जांच, अंबाती रामबाबू के लिए पूरी सुरक्षा और पूरे राज्य में विपक्षी नेताओं की सुरक्षा की मांग की।

Source: https://www.deshbandhu.co.in/amp/delhi/a-prostitution-racket-operating-under-the-guise-of-a-unisex-salon-was-busted-in-paharganj-and-24-girls-were-rescued-286061

दिल्ली के पहाड़गंज में स्पा की आड़ में चल रहे देह व्यापार का भंडाफोड़, 24 लड़कियों को छुड़ाया

यह कार्रवाई राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से मिली सूचना के आधार पर की गई। दरअसल, हाल ही में एनएचआरसी की मदद से मेरठ के कबाड़ी बाजार क्षेत्र में चल रहे देह व्यापार का भंडाफोड़ किया गया था, जहां से 27 लड़कियों को रेस्क्यू किया गया था।

By : Editorial Team

Update: 2026-01-31 04:15 GMT

नई दिल्ली। राजधानी दिल्ली में स्पा और यूनीसेक्स सैलून की आड़ में चल रहे देह व्यापार के खिलाफ बड़ी कार्रवाई करते हुए मध्य जिला पुलिस ने पहाड़गंज इलाके में एक सैलून पर छापेमारी कर 24 लड़कियों को रेस्क्यू किया है। पुलिस ने इस मामले में सैलून के दो मालिकों को गिरफ्तार किया है। प्रारंभिक जांच में सामने आया है कि लड़कियों को विभिन्न राज्यों से नौकरी का झांसा देकर दिल्ली लाया जाता था और बाद में जबरन देह व्यापार में धकेल दिया जाता था।

एनएचआरसी की सूचना पर कार्रवाई

यह कार्रवाई राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से मिली सूचना के आधार पर की गई। दरअसल, हाल ही में एनएचआरसी की मदद से मेरठ के कबाड़ी बाजार क्षेत्र में चल रहे देह व्यापार का भंडाफोड़ किया गया था, जहां से 27 लड़कियों को रेस्क्यू किया गया था। उन्हीं में से एक पीड़िता ने पूछताछ के दौरान खुलासा किया कि उसे दिल्ली के पहाड़गंज इलाके में एक स्पा सेंटर में काम दिलाने के बहाने लाया गया था, जहां देह व्यापार कराया जाता था। इस सूचना को गंभीरता से लेते हुए एनएचआरसी ने मध्य जिले के पुलिस उपायुक्त (डीसीपी) को शिकायत प्रेषित की।

'इमेज-2' सैलून पर रात में छापेमारी

डीसीपी के निर्देश पर मध्य जिले की ऑपरेशन सेल की टीम ने 29 जनवरी की रात पहाड़गंज के आराकशां रोड स्थित 'इमेज-2' नामक यूनीसेक्स सैलून पर छापा मारा। छापेमारी के दौरान पुलिस ने पाया कि सैलून के प्रथम और द्वितीय तल पर अवैध रूप से देह व्यापार संचालित किया जा रहा था। मौके से 24 लड़कियों को सुरक्षित बाहर निकाला गया। पुलिस ने तत्काल सैलून के दोनों मालिकों को गिरफ्तार कर लिया। गिरफ्तार आरोपितों की पहचान अनीश अहमद और शफीक अहमद के रूप में हुई है। दोनों से पूछताछ की जा रही है और उनके नेटवर्क की जांच जारी है।

कई राज्यों से लाकर फंसाया गया

रेस्क्यू की गई लड़कियों की काउंसलिंग कराई गई, जिसमें चौंकाने वाले तथ्य सामने आए। पीड़िताओं ने बताया कि उन्हें पश्चिम बंगाल, राजस्थान, उत्तर प्रदेश समेत अन्य राज्यों से बेहतर नौकरी और ऊंचे वेतन का लालच देकर दिल्ली बुलाया गया था। दिल्ली पहुंचने के बाद उनसे संपर्क सीमित कर दिया जाता था और दबाव बनाकर देह व्यापार में धकेल दिया जाता था। विरोध करने पर धमकियां दी जाती थीं। पुलिस के अनुसार, रेस्क्यू की गई एक लड़की को उसी दिन कानपुर से दिल्ली लाया गया था। इससे संकेत मिलता है कि गिरोह लगातार नई लड़कियों को फंसाने की कोशिश में सक्रिय था।

संगठित गिरोह की आशंका

पुलिस अधिकारियों का मानना है कि यह मामला एक संगठित गिरोह से जुड़ा हो सकता है, जो विभिन्न राज्यों में एजेंटों के माध्यम से लड़कियों को नौकरी का झांसा देकर महानगरों में भेजता है। गिरफ्तार आरोपितों से पूछताछ के आधार पर पुलिस अन्य सहयोगियों और संभावित एजेंटों की तलाश कर रही है। संबंधित मोबाइल फोन, दस्तावेज और वित्तीय लेन-देन की भी जांच की जा रही है।

मामला दर्ज, जांच जारी

पुलिस ने संबंधित धाराओं के तहत मामला दर्ज कर लिया है। मानव तस्करी और अनैतिक देह व्यापार निवारण कानून के प्रावधानों के तहत आरोपियों के खिलाफ कार्रवाई की जा रही है। पुलिस का कहना है कि इस नेटवर्क से जुड़े अन्य आरोपितों की गिरफ्तारी के लिए छापेमारी की जा रही है। साथ ही, जिन राज्यों से लड़कियों को लाया गया, वहां की पुलिस से भी संपर्क साधा जा रहा है।

पीड़िताओं के पुनर्वास की प्रक्रिया शुरू

रेस्क्यू की गई लड़कियों को सुरक्षित स्थान पर रखा गया है और उनकी काउंसलिंग की जा रही है। संबंधित विभागों और गैर-सरकारी संगठनों की मदद से उनके पुनर्वास की प्रक्रिया शुरू कर दी गई है। अधिकारियों ने कहा कि प्राथमिकता पीड़िताओं की सुरक्षा, चिकित्सकीय सहायता और कानूनी सहयोग सुनिश्चित करना है, ताकि वे सामान्य जीवन में वापस लौट सकें।

राजधानी में बढ़ती चुनौती

दिल्ली में स्पा, मसाज पार्लर और यूनीसेक्स सैलून की आड़ में देह व्यापार संचालित होने की घटनाएं समय-समय पर सामने आती रही हैं। पुलिस का कहना है कि ऐसे अवैध धंधों के खिलाफ लगातार निगरानी और कार्रवाई की जा रही है। इस ताजा कार्रवाई ने एक बार फिर यह संकेत दिया है कि मानव तस्करी और

जबरन देह व्यापार के खिलाफ सख्त और समन्वित प्रयासों की जरूरत है। पुलिस ने लोगों से अपील की है कि यदि उन्हें ऐसे किसी अवैध गतिविधि की जानकारी मिले तो तत्काल पुलिस या संबंधित एजेंसियों को सूचित करें, ताकि समय रहते कार्रवाई की जा सके।

Source: https://www.ind24.tv/national/anandapur-kolkata-aag-hadsa

आनंदपुर आग हादसा: 25 की मौत पीएम मोदी ने ₹2 लाख अनुग्रह राशि की घोषणा

31 Jan, 2026 | Richa Gupta

कोलकाता के आनंदपुर गोदाम आग में 25 लोगों की मौत; पीएम मोदी ने प्रत्येक मृतक के परिजनों को ₹2 लाख और घायलों को ₹50,000 देने की घोषणा की।

पश्चिम बंगाल के कोलकाता के आनंदपुर इलाके में हुए भयंकर अग्निकांड पर प्रधानमंत्री नरेंद्र मोदी ने गहरा दुख व्यक्त किया है और मृतकों के परिजनों तथा घायलों के लिए आर्थिक सहायता की घोषणा की है।

प्रधानमंत्री की घोषणा

प्रधानमंत्री ने सोशल मीडिया प्लेटफॉर्म एक्स पर कहा कि यह घटना अत्यंत दुखद है और उन्होंने मृतकों के परिजनों के प्रति संवेदना व्यक्त की। प्रत्येक मृतक के परिजनों को पीएमएनआरएफ से 2 लाख रुपए और घायलों को 50,000 रुपए की अनुग्रह राशि दी जाएगी।

मृतकों की संख्या

घटना में एक और व्यक्ति की मौत के बाद मृतकों की संख्या 25 हो गई है। राज्य आपदा प्रबंधन विभाग के सूत्रों के अनुसार कई लोग अभी भी लापता बताए जा रहे हैं, इसलिए मृतकों की संख्या बढ़ने की आशंका बनी हुई है।

आग लगने का समय और प्रारंभिक निष्कर्ष

आग 26 जनवरी की सुबह एक गोदाम में लगी थी, जिसमें उस समय सो रहे कई मजदूर फंसे रहे। प्रारंभिक फोरेंसिक रिपोर्ट में कहा गया है कि आग पास स्थित पुष्पांजलि डेकोरेटर के गोदाम से शुरू हुई थी, न कि वाओ मोमो फैक्ट्री से।

कारणों पर विवाद और जांच

पुष्पांजलि गोदाम के मालिक गंगाधर दास ने दावा किया है कि आग पहले मोमो फैक्ट्री से फैली थी। आग के वास्तविक कारणों की जांच अभी जारी है।

एनएचआरसी का हस्तक्षेप

राष्ट्रीय मानवाधिकार आयोग ने मामले पर स्वतः संज्ञान लिया है और संबंधित जिला मजिस्ट्रेट को शीघ्र कार्रवाई रिपोर्ट सौंपने का निर्देश दिया है। एनएचआरसी ने वाओ मोमो फैक्ट्री में मानवाधिकार उल्लंघन से जुड़ी शिकायत मिलने के बाद यह कदम उठाया।

Source: https://www.prabhatkhabar.com/state/jharkhand/chaibasa/the-youth-was-a-resident-of-jugsalai-in-jamshedpur

Chaibasa News : जमशेदपुर में युवक की मौत का मामला, नौ माह बाद आयोग ने पुलिस से मांगी रिपोर्ट

ATUL PATHAK | 1 Feb, 2026 12:10 am

मामले को गंभीर मानवाधिकार उल्लंघन की श्रेणी में मानते हुए जमशेदपुर के वरिष्ठ पुलिस अधीक्षक (एसएसपी) से चार सप्ताह के भीतर विस्तृत एक्शन रिपोर्ट तलब किया

चक्रधरपुर.

पूर्वी सिंहभूम जिले के जुगसलाई थाना क्षेत्र से जुड़े एक युवक की संदिग्ध मौत के मामले में लगभग नौ माह बाद राष्ट्रीय मानवाधिकार आयोग, नयी दिल्ली ने संज्ञान लिया है. आयोग ने मामले को गंभीर मानवाधिकार उल्लंघन की श्रेणी में मानते हुए जमशेदपुर के वरिष्ठ पुलिस अधीक्षक (एसएसपी) से चार सप्ताह के भीतर विस्तृत एक्शन रिपोर्ट तलब किया है. यह मामला उस वक्त चर्चा में आयी थी, जब युवक के लापता होने के बावजूद समय रहते न तो गुमशुदगी की विधिवत प्राथमिकी दर्ज की गयी और न ही खोजबीन में अपेक्षित गंभीरता दिखायी गयी. पीड़ित परिवार के अनुसार, युवक के अचानक लापता होने के बाद परिजन लगातार थाना और वरीय पुलिस अधिकारियों के चक्कर लगाते रहे, पर प्रशासनिक उदासीनता के चलते शुरुआती स्तर पर कोई ठोस कार्रवाई नहीं हुई. परिजनों का कहना है कि बाद में 3 मई 2025 को युवक का शव बरामद हुआ. पर मौत के कारणों को लेकर आज तक स्थिति स्पष्ट नहीं हो सकी है. पीड़ित परिवार ने बताया कि उन्होंने थाना, जिला प्रशासन और पुलिस के वरीय अधिकारियों को कई बार लिखित आवेदन देकर न्याय की गुहार लगायी, पर महीनों तक कोई ठोस परिणाम सामने नहीं आया. चक्रधरपुर के मानवाधिकार कार्यकर्ता बैरम खान एवं अन्य सामाजिक कार्यकर्ताओं ने पीड़ित परिवार के साथ खड़े होकर लगातार प्रयास किए. उन्होंने मामले से जुड़े तथ्यों, दस्तावेजों और परिजनों की शिकायतों को राष्ट्रीय मानवाधिकार आयोग के समक्ष प्रस्तुत किया. इन्हीं निरंतर प्रयासों के परिणामस्वरूप आयोग ने 30 जनवरी 2026 को मामले में हस्तक्षेप करते हुए पुलिस से चार सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया.

Source: https://hindi.theprint.in/india/ysrcp-leader-ambati-rambabu-arrested-in-andhra-pradesh-for-derogatory-remarks-against-chief-minister/926955/

आंध्र में मुख्यमंत्री पर 'अपमानजनक टिप्पणी' को लेकर वाईएसआरसीपी नेता अंबाती रामबाबू गिरफ्तार

भाषा | 1 February, 2026

गुंटूर (आंध्र प्रदेश), 31 जनवरी (भाषा) आंध्र प्रदेश के मुख्यमंत्री एन. चंद्रबाबू नायडू के खिलाफ उनकी कथित आपत्तिजनक टिप्पणी के मामले में (युवजन श्रमिक रायथू कांग्रेस पार्टी) वाईएसआरसीपी के वरिष्ठ नेता और पूर्व मंत्री अंबाती रामबाबू को शनिवार को यहां गिरफ्तार किया गया।

शनिवार दोपहर से देर रात तक गुंटूर की सड़कों और रामबाबू के आवास के बाहर भारी गहमागहमी देखने को मिली।

क्षेत्रीय समाचार चैनलों पर प्रसारित फुटेज में राज्य में सत्तारूढ़ तेलुगु देशम पार्टी (तेदेपा) के नेताओं और कार्यकर्ताओं को विपक्षी नेता के घर और वाहनों में तोड़फोड़ करते हुए देखा गया।

गुंटूर जिले के पुलिस अधीक्षक (एसपी) वकुल जिंदल ने 'पीटीआई-भाषा' को बताया कि पूर्व वाईएसआरसीपी सरकार में सिंचाई मंत्री रहे अंबाती रामबाबू को गिरफ्तार कर लिया गया है।

उन्होंने बताया कि सैकड़ों तेदेपा कार्यकर्ता रामबाबू की कथित टिप्पणी को लेकर माफी की मांग कर रहे थे, जिसके बीच कड़ी सुरक्षा और तनावपूर्ण हालात में उनकी गिरफ्तारी की गई।

इसी बीच, वाईएस जगन मोहन रेड्डी के नेतृत्व वाली वाईएसआरसीपी ने आरोप लगाया कि रामबाबू पर जानलेवा हमला किया गया और कहा कि तेदेपा समर्थकों द्वारा किए गए 'हमले' के बाद उनकी जान को गंभीर खतरा है।

वाई एस जगन मोहन रेड्डी ने एक प्रेस विज्ञप्ति में कहा, 'विपक्षी नेताओं के खिलाफ हिंसा और हत्या के प्रयास की घटनाएं दिन-प्रतिदिन बढ़ रही हैं और सरकार पर सवाल उठाने वाली आवाजों को डराने के लिए ऐसी घटनाओं को जानबूझकर अंजाम दिया जा रहा है।'

वहीं, वाईएसआरसीपी संसदीय दल के नेता वाई वी सुब्बा रेड्डी ने राज्य में कानून-व्यवस्था की स्थिति कथित तौर पर खराब होने को लेकर केंद्रीय गृह सचिव और राष्ट्रीय मानवाधिकार आयोग की अध्यक्ष को अलग-अलग पत्र लिखकर तत्काल हस्तक्षेप की मांग की है।

भाषा

राखी अमित

अमित

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.